

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Division Bench)**

**Item No.-513**  
CP-11/241-242/PB/2019

**IN THE MATTER OF:**

Ankit Narang & Ors.

**.....Applicant**

**Vs.**

Mall Buldtech Pvt. Ltd. & Ors.

**.....Respondent**

**SECTION**

U/s 241-242

**Order delivered on 24.04.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,  
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,  
HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant : Adv Akshay Sharma

For the Respondent : Mr. Karan Luthra, Adv., and Mr. Naman Gowda,  
Adv., Advocates

**ORDER**

Ld. Counsel for the Petitioner is present and submitted that in terms of order dated 10.01.2024, they have deposited the cost of Rs. 50,000/- in the Prime Minister Relief Fund and Rs. 50,000/- to the Counsel of the other side and has also filed the necessary affidavit in this regard. However, the same is not reflected on the e-portal. We have, however, seen the physical copy and it is transpired that the payment of cost has already been paid. In view of that order, the Company Petition is restored and list this matter for further consideration on **10.07.2024**.

**Sd/-**

**(Dr. SANJEEV RANJAN)  
MEMBER (T)**

**Sd/-**

**(MAHENDRA KHANDELWAL)  
MEMBER (J)**